

श्री एस० के० पाटिल : मैं मानता हूँ ।
इसका कोई जवाब नहीं है ।

श्री राजनारायण : सुना नहीं कि आपने
क्या कहा ।

श्री एस० के० पाटिल : मैंने कहा, जवाब
ही कुछ नहीं है उसका ।

श्री राजनारायण : उसका जवाब जनता
आपको देगी ।

डा० एम० एम० एस० सिद्धू (उत्तर
प्रदेश) : वह तो हमेशा दिया करती है ।

श्री राजनारायण : और आप लेते भी
हैं ।

डा० एम० एम० एस० सिद्धू : आखिर में
इनडाइरेक्टली आ गये हो ।

SHRI A. D. MANI (Madhya Pradesh) :
May I ask the hon. Minister whether in
view of this extraordinary situation which
prevails in that part of the country, the
Government of India and his Ministry have
considered the proposal of taking over the
entire administration of the railway track
under the Defence of India Rules? He
mentioned that talks were going on between
the Inspector-General of the Railway Pro-
tection Force and the Inspector-General,
Assam. I may tell the hon. Minister that
it is reported that some 2,000 underground
Nagas are engaged in blowing up the com-
munication system in that area. In view of
the situation prevailing there, is the Gov-
ernment of India considering the question
of taking over the entire administration
under the D.I.R.?

SHRI S. K. PATIL : I do not think that
that will solve the question. I can quite
understand that many things can be sug-
gested. But then that would be regular
war, I mean what the hon. Member sug-
gests. The question is whether it is neces-
sary. Sometimes where it is necessary, it
may have to be done, to the proper extent.
All these questions are under active exami-
nation every day, what is happening there,

and to the extent it is possible to take pre-
cautions, the precautions are being taken.
And when things go beyond that, then
something else, something more radical, will
have to be done.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY : Sir, I beg to lay on the
Table a statement showing the Bills passed
by the Houses of Parliament during the
Fifty-fifth Session of the Rajya Sabha and
assented to by the President.

STATEMENT

1. The Delhi Land Reforms (Amend-
ment) Bill, 1966.
2. The Imports and Exports (Control)
Amendment Bill, 1966.
3. The Indian Tariff (Amendment)
Bill, 1966.
4. The Seamen's Provident Fund Bill,
1966.
5. The Appropriation (Vote on
Account) Bill, 1966.
6. The Appropriation Bill, 1966.
7. The Appropriation (Railways) Bill,
1966.
8. The Appropriation (Railways) No.
2 Bill, 1966.
9. The Armed Forces (Special Powers)
Amendment Bill, 1966.
10. The Kerala Appropriation Bill,
1966.
11. The Kerala Appropriation (Vote
on Accounts) Bill, 1966.

PAPERS LAID ON THE TABLE

THE CINEMATOGRAPH (CENSORSHIP) FIFTH
AMENDMENT RULES, 1966

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRIMATI NAN-
DINI SATPATHY), Sir, on behalf of Shri
Raj Bahadur . . .

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान, मैं एक सूचना जानना चाहता हूँ। 7 अप्रैल को मैंने प्रधान मंत्री से सवाल किया था कि उनके साथ विदेश कौन-कौन गये थे तो उन्होंने कहा था कि वह इसकी रिपोर्ट, इसकी सूची सदन की मेज पर रखेंगे। क्या उसकी कोई सूची है। 7 अप्रैल को प्रधान मंत्री से हमने सवाल किया था।

श्री सभापति : अभी उसका मौका नहीं है, अभी तो पेपर्स ले किये जा रहे हैं।

श्री राजनारायण : आज सदन की मेज पर वह कुछ है या नहीं, यह मैं जानना चाहता हूँ।

SHRIMATI NANDINI SATPATHY : Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table a copy of the Ministry of Information and Broadcasting Notification G.S.R. No. 235, dated the 25th January, 1966, publishing the Cinematograph (Censorship) Fifth Amendment Rules, 1966, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-6018/66.]

MINISTRY OF COMMERCE PUBLIC NOTICE
re THE IMPORT POLICY FOR NEWSPRINT
(1966-67)

SHRIMATI NANDINI SATPATHY : Sir, on behalf of Shri Raj Bahadur, I also beg to lay on the Table a copy of the Ministry of Commerce Public Notice No. 54-ITC(PN)/66, dated the 26th April, 1966, regarding the Import policy for Newsprint for the year 1966-67 [Placed in Library. See No. LT-6137/66.]

KERALA GOVERNMENT NOTIFICATIONS
UNDER THE KERALA MUNICIPALITIES
ACT, 1960

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI B. S. MURTHY) : Sir, on behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, issued by the Government of Kerala :—

(i) Notification S.R.O. No. 192/65, dated the 7th May, 1965.

(ii) Notification S.R.O. No. 423/65, dated the 22nd November, 1965.

[Placed in Library. See No. LT-6000/66 for (i) and (ii)]

KERALA GOVERNMENT NOTIFICATIONS
UNDER THE GURUVAYUR TOWNSHIP ACT,
1961

SHRI B. S. MURTHY : Sir, on behalf of Dr. Sushila Nayar, I also beg to lay on the Table a copy each of the following Notifications, under sub-section (2) of section 6 of the Guruvayur Township Act, 1961, issued by the Government of Kerala :

(i) Notification S.R.O. No. 136/65, dated the 27th March, 1965.

(ii) Notification S.R.O. No. 15/1966, dated the 21st January, 1966

[Placed in Library. See No. LT-6001/66 for (i) and (ii).]

THE INDIAN POLICE SERVICE (PROBATION)
AMENDMENT RULES, 1966

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
ALSO MINISTER OF DEFENCE SUP-
PLIES IN THE MINISTRY OF
DEFENCE (SHRI JAISUKHLAL
HATHI) : Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 307, dated the 26th February, 1966 publishing the Indian Police Service (Probation) Amendment Rules, 1966.

[Placed in Library. See No. LT-5940/66.]

(i) **THE KEROSENE (FIXATION OF CEILING**
PRICES) ORDER, 1966

(ii) **THE KEROSENE (FIXATION OF CEILING**
PRICES) AMENDMENT ORDER, 1966

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI O. V. ALA-
GESAN) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the